2003 dated the 4th Decembr, 2003 publishing the Chartered Accounts (Second Amendment) Regulations, 2003, under section 30B of the Chartered Accounts Act, 1949.

- (ii) A copy (in English and Hindi) of the Ministry of Finance, Department of Company Affairs) Notification No.1-CA (7)/64A/ 2003 dated the 15th December, 2003 publishing the Corrigendum to Notification No. 1-CA (7)/64A/2003 dated the 4th December, 2003 regarding Chartered Accounts (Second Amendment) Regulations, 2003. [Placed in Library. See No. L.T. 8822/04]
  - I. Report and Accounts (2002-2003) of the North-Eastern Regional Agricultural Marketing Corporation Limited, Guwahati and related papers.
- II. Report and Accounts (2002-2003) of the North Eastern Handicrafts and Handiooms Development Corporation Limited, Shillong and related papers.

SHRIMATI BHAVANABEN DEVRAJBHAI CHIKALIA: Sir, on behalf of DR. C. P. THAKUR, I lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

- I. (a) Twenty-first Annual Report and Accounts of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptrollerand Auditor General of India thereon.
  - (b) Statement by Government accepting the above Report. [Placed in Library. See No. L.T. 8826/04]
- II. (a) Twenty-sixth Annual Report and Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Statement by Government accepting the above Report.

(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) and (II) above. [Placed in Library. See No. L.T. 8827/04]

## Report (2002-2003) of the Employees' State Insurance Corporation, New Delhi

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA): Sir, I lay on the Table a copy (in English and Hindi) of the Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 2002-2003 under section 36 of the employees' State Insurance Corporation Act, 1948. [Placed in Library. *See* No. L.T. 8900/04]

I. Report and Accounts (2002-2003) of the Delhi Metro Rail Corporation Limited, New Delhi and related papers

## II. Report (2002-2003) of the Delhi Urban Art Commission, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. L.T. 8879/04]

II. A copy (in English and Hindi) of the Annual Report of the Delhi Urban Art Commission, New Delhi, for the year 2002-2003, under section 19 of the Delhi Urban Art Commission Act, 1973. [Placed in Library. *See* No. L.T. 8901/04]